

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4166
ANSWERED ON:02.05.2012
RELIEVING OFFICERS AFTER SELECTION BY UPSC
Bavalia Shri Kuvarjibhai Mohanbhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the Staff Selection Commission (SSC) is not following rules and regulations in regard to the relieving of Officers/Staff selected by UPSC for deputation;
- (b) if so, the details thereof along with the number of such cases pending in SSC;
- (c) the reasons for pendency;
- (d) whether the Government has assessed its impact on the career of such officials;
- (e) if so, the details thereof; and
- (f) the time by which the officers and staff of SSC selected by UPSC for deputation would be relieved?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): The Staff Selection Commission (SSC) has reported only one case where the official selected by UPSC for deputation is yet to be relieved. This matter is sub-judice at present. Instructions provide that officers/staff should be relieved as a general rule except in rare and exceptional circumstances.

(b) to (f): Do not arise.